

HIGH COURT OF DELHI : NEW DELHI

No. 98 /Rules/DHC/2023

Dated: 10.07.2023

Copy of Notification No. 50/Rules/DHC dated 03.06.2023, as published in Delhi Gazette Extraordinary, Part II, Section I, No. 20 (NCTD No. 85) dated 05.06.2023 regarding amendment in scheme for engagement of Law Researchers in this Court, is hereby circulated for information.

(Signature)
(Syed Zishan Ali Warsi)
Joint Registrar (Rules)

Endst. No. 338 - 369 /Rules/DHC/2023

Dated: 10.07.2023

Copy forwarded for information and necessary action to:-

1. The Principal District & Sessions Judge (HQ), Tis Hazari Courts, Delhi.
2. The Principal District & Sessions Judge, North-West District, Rohini Courts, Delhi.
3. The Principal District & Sessions Judge, South District, Saket Courts, New Delhi.
4. The Principal District & Sessions Judge, South-West District, Dwarka Courts, New Delhi.
5. The Principal District & Sessions Judge, North District, Rohini Courts, Delhi.
6. The Principal District & Sessions Judge, South-East District, Saket Courts, New Delhi.
7. The Principal District & Sessions Judge, East District, Karkardooma Courts, Delhi.
8. The Principal District & Sessions Judge, New Delhi District, Patiala House Courts, New Delhi.
9. The Principal District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.
10. The Principal District & Sessions Judge, North-East District, Karkardooma Courts, Delhi.
11. The Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi
12. The Principal District & Sessions Judge-cum-Special Judge, CBI (PC Act), Rouse Avenue District Court Complex, New Delhi
13. The Principal Judge, Family Courts (HQ), Dwarka Courts Complex, Dwarka, New Delhi
14. The Principal Secretary (Law, Justice & LA), Govt. of N.C.T. of Delhi, Delhi Secretariat, I.P.Estate, New Delhi.
15. The Secretary, Bar Council of India, 21, Rouse Avenue Institutional Area, New Delhi - 110002.
16. The Secretary, Bar Council of Delhi, 2/6, Siri Fort Institutional Area, Khel gaon Marg, New Delhi - 110049.
17. The President/Secretary, Supreme Court Bar Association, Supreme Court, New Delhi.
18. The Secretary, Supreme Court Legal Services Committee.
19. The President/Secretary, Delhi High Court Bar Association, Delhi High Court, New Delhi.
20. The President/Secretary, Bar Association, Tis Hazari Courts/Patiala House Courts/ Karkardooma Courts/ Rohini Courts/Dwarka Courts/Saket Court Complex.
21. The Member Secretary, Delhi State Legal Service Authority, Patiala House Courts, New Delhi with the request to forward a copy of the Notification/Practice Directions to the Secretaries of all the eleven District Legal Services Authorities.
22. The Secretary, Delhi High Court Legal Services Committee.
23. The Chairman, District Court Website Committee, Tis Hazari, Delhi for uploading the Notification/Practice Directions on the website of Delhi District Court.
24. Registrar-cum-Secretary to Hon'ble the Chief Justice.
25. All Registrars/OSDs/Joint Registrars
26. Joint Registrar-cum-P.A. to Registrar General, Delhi High Court.
27. Joint Director (IT) with the request to upload the Notification on the Intranet of this Court.
28. Librarian, Delhi High Court.
29. Private Secretaries to Hon'ble Judges for kind perusal of Their Lordships.
30. Administrative Officers (Judicial)/ Court Masters, Delhi High Court.
31. Librarian, Judges Library, Tis Hazari Courts/ Patiala House Courts/ Karkardooma Courts/ Rohini Courts/ Dwarka Courts/ Saket Court Complex
32. Guard File.

(Signature)
(MEENAKSHI PANT)
DEPUTY REGISTRAR (RULES)

HIGH COURT OF DELHI: NEW DELHI

NOTIFICATION

No. 50/Rules/DHC

Dated: 03.06.2023

In exercise of the powers conferred under Article 229 of the Constitution of India, Hon'ble the Chief Justice hereby makes the following amendment, with effect from 05.04.2023, in the Scheme for engagement of Law Researchers in the High Court of Delhi notified vide Notification No. 38/Rules/DHC dated 19.01.2018, published in Delhi Gazette Extraordinary Part IV No. 22 (N.C.T.D. No. 424) dated 20.01.2018 and further amended vide Notification No. 742/Rules/DHC dated 06.12.2019, published in Delhi Gazette Extraordinary Part IV No. 344 (N.C.T.D. No. 319) dated 09.12.2019 and further amended vide Notification No. 04/Rules/DHC dated 16.02.2022, published in Delhi Gazette Extraordinary Part II, Section I, No. 1 (N.C.T.D. No. 460) dated 17.02.2022:

THE FOLLOWING SHALL BE SUBSTITUTED FOR THE EXISTING
PARA 2 AND 7:-

"2. Entitlement for the Services of Law Researchers:

Hon'ble the Chief Justice and each Hon'ble Judge of Delhi High Court shall be entitled to have services of four Law Researchers".

"7. Remuneration:-

An LR shall be paid a fixed monthly honorarium as fixed/revised from time to time. The LR shall not be entitled to any other allowance or perks".

BY ORDER OF THE COURT

Sd/-
(RAVINDER DUDEJA)
REGISTRAR GENERAL

Amendment stands published in Delhi Gazette Extraordinary, Part II, Section I, No. 20
(NCTD No.85) dated 05.06.2023